

At present BEML factory which is situated in the KGF is not helping in providing the alternative jobs to the backward district. Therefore, there is very urgent necessity for establishing a big industry or at least the expansion of BEML as an ancillary factory in the Kolar district.

SHRI C. JANGA REDDY (Hanamkonda) : Sir, I submit that the following items may be included in the next agenda :

1. Warangal city in Andhra Pradesh is next to Hyderabad city which is the capital city of Andhra Pradesh. Many of the major industries are located at Hyderabad only. Since the independence of India no major industry was located in Warangal. Due to the unemployment the youth is getting frustrated and taking up activities which are against law and order. The coach factory which was proposed to be set up was shifted in the interest of national integration. So, I request you to set up an ordnance factory which will provide some employment in Andhra Pradesh in the Seventh Plan. All the basic amenities such as water, land, power and other things will be provided at a cheaper rate by the Government of Andhra Pradesh.

2. It was learnt that a L.P.C. filling unit will be set up at Warangal during the Seventh Plan. So, this should be taken up immediately and the work should be started very soon thus minimising the pollution in the areas of Hyderabad.

SHRI ABDUL RASHID KABULI (Srinagar) : Sir, I want the following item to be included in the next week's agenda :

With winter starts the disruption in transport services (road and air) and other lines of communication to Kashmir valley from rest of the country. Break in air and road services to this northern part of the country, the trade comes to standstill and results in the shortages of essential commo-

dities, like kerosene oil, coal vegetable oil, meat etc. This phenomena every winter results in the numerous hardships to the people. besides deterioration and cut in incomes and standard of living. The horders and anti-national elements thrive on this state of affairs. The State Government is not properly equipped to ameliorate the problems of the people at this scale. The Centre with its huge resources of transportation, stocks and resources must take up this problem at higher level and set up a cell in the Transport and Food and Supplies Ministry specially to deal with this problem of great magnitude encountered by Jammu and Kashmir every year especially in winter. The cell can devise ways and means every in the months of scarcity (winter) to assist the State on priorities basis in the fields of communication, transport (air and road) and other sectors with sufficient resources at its disposal.

SHRI GHULAM NABI AZAD : Sir, I have heard the points which have been raised by the hon. Members. I will put forward the same before the Business Advisory Committee. But I would like to mentioned that in addition to the points which have been raised, it is also proposed to bring forward the following Bills for consideration and passing during the next weeks :

- (a) The Agricultural and Processed Food Products Export Development Authority Bill, 1985;
- (b) The Agricultural and Processed Food Products Export Development Cess Bill, 1985.

CENTRAL EXCISE TARIFF BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to provide for tariff for Central duties of excise.

*Published in Gazette of India Extra ordinary. Part II, Section 2 dated 13.12.85.

273 *Additional Duties of Excise (Goods of special Importance) Amdt. Bill.* AGRAHAYANA 22, 1907 (SAKA) *Futwah-Islampur 274 Light Railway Line Nationalisation Bill and Suppl. D. for G. (Railways) 1985-86.*

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for tariff for Central duties of excise."

The motion was adopted.

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SHRI JANARDHANA POOJARY : I introduce the Bill

ADDITIONAL DUTIES OF EXCISE
(GOODS OR SPECIAL IMPORTANCE)
AMENDMENT BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957."

The motion was adopted.

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SHRI JANARDHANA POOJARY : I introduce the Bill.

12.10 hrs.

ADDITIONAL DUTIES OF EXCISE
(TEXTILES AND TEXTILES ARTICLES)
AMENDMENT BILL.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Textile and Textile Articles) Act, 1978.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Textiles and Textile Articles) Act, 1978."

The motion was adopted.

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SHRI JANARDHANA POOJARY : I introduce the Bill.

12.11 hrs.

FUTWAH-ISLAMPUR LIGHT RAILWAY
LINE (NATIONALISATION) BILL
AND
SUPPLEMENTARY DEMAND FOR
GRANT (RAILWAYS), 1985-86—
CONTD.

[English]

MR. DEPUTY-SPEAKER : Now, we will take up items Nos. 12 and 13 together of the List of Business. I want to bring to the notice of the hon. Members of the

*Published in Gazette of India Extra ordinary. Part II Section 2 dated 13.12.85.

**Introduced with the recommendation of the President.